

RATIFIED

Minutes of M.No.28/10 held on 13.10.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 28/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 13.10.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:1158/26/80-ALC2/2007	Party Name:GONTERMANN PEIPERS (INDIA) LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00897/AM07/	RLA File :02/24/040/00223/AM07/	Lic.No/Date:0210095316 13.11.2006	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.10.2009.			

2	Case No.:19/10/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00319/AM09/	RLA File :05/24/040/00821/AM08/	Lic.No/Date:0510215301 22.01.2008	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.10.2009.			

	Case No.:8/10/80-ALC2/2008			
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3		Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00308/AM09/	RLA File :09/24/040/00471/AM08/	Lic.No/Date:0910032693 22.01.2008	Defer Date: 08.12.2009
	Decision : The representative of the DHI present in the meeting informed the Committee that firm's reply is not proper. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing in those cases to be held on 03.11.2009. The case may be re-listed on 08.12.2009.			

4	Case No.:41/10/80-ALC2/2008	Party Name:KILBURN ENGINEERING LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00341/AM09/	RLA File :03/94/040/01309/AM08/	Lic.No/Date:0310465801 19.03.2008	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

5	Case No.:2/21/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00284/AM10/	RLA File :05/24/040/00095/AM09/	Lic.No/Date:0510220857 22.05.2008	Defer Date: 08.12.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DC(MSME) comments for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

Case No.:20/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approed
HQ File :01/80/050/00689/AM09/	RLA File :11/24/040/00026/AM08/	Lic.No/Date:1110017656 07.07.2008	
Decision : The MOS furnished written comments in this case vide their U.O. No. 2(11)/2008-TW dated 7.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
<u>Export Item:</u>			
Item	Thickness	Quantity	
Cold Rolled Colour Coated Non Alloy Sheets/Hoops and Strips/ Wide Coils having paint coating of 40 sq.metre per litre primer (primer	a) 0.25 mm	a) 38 MT	
	b) 0.30 mm	b) 462 MT	

thickness 8 micron), 25 sq.metre per litre back coat (back coat thickness 12 micron) 20 sq.metre per litre top coat (top coat thickness 20 micron) and with cold rolled full hard substrate.

Import Item:

Sl. No.	Item	Quantity
1.	Hot Rolled Non Alloy Steel Strips/Wide Coils	530.55 MT
2.	Rolling Mill Rolls	0.625 MT
3.	Rolling Oil	0.175 MT
4.	Pickling Oil	0.225 MT
5.	Steel Strappings	1.000 MT
6.	VCI Rusto Paper	2500 Sq. meter
7.	Guard Film	8.08 MT
8.	Primer (Volume Solid 34 $\pm$ 2%; Dry density 1.06 $\pm$ 0.02)	5853.507 liters
9.	Top Coat (Volume Solid 43 $\pm$ 2%; Dry density 1.18 $\pm$ 0.02)	11570.887 liters
10.	Back Coat (Volume Solid 32 $\pm$ 2%; Dry density 1.09 $\pm$ 0.02)	9329.027 liters

For arriving at the requirements of Sl.No.1, clue has been taken from SION C-470. For arriving at the requirement of consumables at Sl.Nos 2 to 6 clue has been taken from SION C-469. For arriving at the requirements of Sl.No.7, clue has been taken from Engg. Table-1.

The Regional Authority may take necessary action accordingly.

Case No.:21/18/80-ALC2/2008	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
HQ File :01/80/050/00690/AM09/	RLA File :11/24/040/00004/AM09/	Lic.No/Date:1110017657 07.07.2008	Defer Date: 08.12.2009

Decision : The MOS furnished written comments in this case vide their U.O. No. 2(11)/2008-TW dated 7.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Export Item:

Item	Thickness	Quantity
Cold Rolled Colour Coated Non Alloy Sheets/Hoops and Strips/ Wide Coils having paint coating of 40 sq.metre per litre primer (primer thickness 8 micron), 25 sq.metre per litre back coat (back coat thickness 12 micron) 20 sq.metre per litre top coat (top	0.30 mm	500 MT

coat thickness 20 micron) and with cold rolled full hard substrate.

Import Item:

Sl. No.	Item	Quantity
1.	Hot Rolled Non Alloy Steel Strips/Wide Coils	530.756 MT
2.	Rolling Mill Rolls	0.625 MT
3.	Rolling Oil	0.175 MT
4.	Pickling Oil	0.225 MT
5.	Steel Strappings	1.000 MT
6.	VCI Rusto Paper	2500 Sq. meter
7.	Guard Film	7.106 MT
8.	Primer (Volume Solid 34±2%; Dry density 1.06 ± 0.02)	4546.615 Litre
9.	Top Coat (Volume Solid 43±2%; Dry density 1.18 ± 0.02)	9093.170 Litre
10.	Back Coat (Volume Solid 32±2%; Dry density 1.09 ± 0.02)	7277.595 Litre

For arriving at the requirements of Sl.No.1, clue has been taken from SION C-470. For arriving at the requirement of consumables at Sl.Nos 2 to 6 clue has been taken from SION C-469. For arriving at the requirements of Sl.No.7, clue has been taken from Engg. Table-1. Quantities of paints at Sl.Nos. 8 to 10 are as applied for.

The Regional Authority may take necessary action accordingly.

8	Case No.:83/18/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00752/AM09/	RLA File :07/24/040/00129/AM09/	Lic.No/Date:0710058627 21.07.2008	Defer Date: 08.12.2009
	Decision : The DHI has desired some information vide their U.O.No.3(49)/09-TSW(B)/344 dt.1.9.09 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 08.12.2009.			

9	Case No.:21/5/80-ALC2/2009	Party Name:SURAJ INDUSTRIES	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00029/AM10/	RLA File :30/24/040/00017/AM09/	Lic.No/Date:3010057230 23.07.2008	Defer Date: 08.12.2009

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

10	Case No.:4/25/80-ALC2/2008	Party Name:SONA OKEGAWA PRECISION FORGINGS LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/01013/AM09/	RLA File :05/24/040/00230/AM09/	Lic.No/Date:0510226701 02.09.2008	
	Decision :The DHI furnished written comments in this case vide their U.O. No. 3(65)/09-TSW(B)/336 dated 27.8.09. The Committee, deliberated the comments of DHI and decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments with slight modification as under:- - Quantity of import item No.1 may be allowed as 5000 Nos. with weight restriction of 34303 Kg. after net wastage of 40% with 20% recovery. - Quantity of import item Nos.2 & 3 may be restricted to 0.75% of FOB value being consumables. - Export weight of 24.5 MT may be incorporated in the authorization. The Regional Authority may take necessary action accordingly.			

11	Case No.:25/25/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01034/AM09/	RLA File :31/24/040/00143/AM09/	Lic.No/Date:3110035317 09.09.2008	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

12	Case No.:11/26/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case rejected
	HQ File :01/80/050/01047/AM09/	RLA File :05/24/040/00364/AM09/	Lic.No/Date:0510227284 11.09.2008	
	Decision :The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:13/26/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
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13	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 08.12.2009
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 08.12.2009.				

14	Case No.:22/26/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved																								
	HQ File :01/80/050/01058/AM09/	RLA File :05/24/040/00390/AM09/	Lic.No/Date:0510227404 12.09.2008																									
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(67)/07-TSW(B)/347 dated 2.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The description of export and their quantity (Both in number and weight) may be amended as under as informed by the firm in their letter dt. 01-05-09 :- <table border="1"> <thead> <tr> <th>Sl no</th><th>Export item</th><th>Quantity in No</th><th>Weight per pc in kg</th><th>Total Quantity in kg</th></tr> </thead> <tbody> <tr> <td>1</td><td>outer pipe right part no 35.4-05338.51</td><td>42555</td><td>0.16</td><td>6808.8</td></tr> <tr> <td>2</td><td>outer pipe left part no 35.4-05338.52</td><td>42555</td><td>0.15</td><td>6383.25</td></tr> <tr> <td>3</td><td>outer pipe II part no 35.4-05338.53</td><td>85110</td><td>0.210</td><td>17873.1</td></tr> <tr> <td>4</td><td>Inner pipe part no 35.4-05338.50</td><td>88355</td><td>0.335</td><td>29598.9</td></tr> </tbody> </table> 2. The specification of the pipe “dia 48 mm, thickness 1.2 mm” may be added in the import item no 1 and its quantity may be allowed as 31686 kg with 2% wastage. 3. The specification of the pipe “dia 38 mm, thickness 1.2 mm” may be added in the import item no 2 and its quantity may be allowed as 30191 kg with 2% wastage. 4. Since the quantity of import and export are amended drastically, RA may ensure the required value addition as per policy. The Regional Authority may take necessary action accordingly.				Sl no	Export item	Quantity in No	Weight per pc in kg	Total Quantity in kg	1	outer pipe right part no 35.4-05338.51	42555	0.16	6808.8	2	outer pipe left part no 35.4-05338.52	42555	0.15	6383.25	3	outer pipe II part no 35.4-05338.53	85110	0.210	17873.1	4	Inner pipe part no 35.4-05338.50	88355	0.335
Sl no	Export item	Quantity in No	Weight per pc in kg	Total Quantity in kg																								
1	outer pipe right part no 35.4-05338.51	42555	0.16	6808.8																								
2	outer pipe left part no 35.4-05338.52	42555	0.15	6383.25																								
3	outer pipe II part no 35.4-05338.53	85110	0.210	17873.1																								
4	Inner pipe part no 35.4-05338.50	88355	0.335	29598.9																								

15	Case No.:35/26/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/01071/AM09/	RLA File :03/95/040/00494/AM09/	Lic.No/Date:0310486492 16.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- - Export Products are covered under SCOMET list at Sl. No. 3D001, requiring export licence. Therefore, RA may ensure compliance of provisions of Policy Circular No. 99(RE-08)/2004-09 dt.11.08.2009 - Net empty export weights of 22 MT, 180 MT, 20 MT, 70 MT & 11 MT may be specified with the quantities of export products at Sl Nos. 1, 2, 3, 4 & 5 respectively. - Word “relevant” may be prefixed with the description of import items at S. Nos. 1, 2, 3 & 5. - Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 38900 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl.No.2 may be allowed as allowed as applied for i.e. 100000 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl.No.3 may be modified as under: - Nickel Alloy Sheets/Plates Specs SB 444/SB446: 6100 Kgs and the same may be allowed as 1.03 Kgs./Kg content in the export products. - Nickel Alloy Round/Bars Specs SB 444/SB446: 900 Kgs and the same may be allowed as 1.02 Kgs./Kg content in the export products “UOM” of import item at Sl. No. 4 may be corrected to “Number”. - Weights of 93.26 MT, 4.1 MT, 2.9 MT and 3 MT may be specified with the quantities of import items at S.Nos. 4, 6, 7 & 8 respectively and may be allowed on net to net basis. - Import item at S.No. 8 to be supplied alongwith export product. - Quantity of import item at S.No.5 may be allowed as 56800 mtrs. (62000 Kgs.) inclusive of 2% wastage. - Description of import item at Sl. No. 9 may be corrected as “Welding Electrodes” and the same may be allowed as 1462 Kgs. - Description of import item at Sl. No. 10 may be corrected as “Welding Wires” and the same may be allowed as applied for i.e. 3000 Kgs. - Description of import item at Sl. No. 11 may be corrected as “Welding Flux” and the same may be allowed as applied for i.e. 3000 Kgs. - Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

16	Case No.:45/26/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01081/AM09/	RLA File :04/24/040/00113/AM09/	Lic.No/Date:0410098647 17.09.2008	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

17	Case No.:26/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00034/AM10/	RLA File :07/21/040/00520/AM09/	Lic.No/Date:0710060152 26.09.2008	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

18	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Added
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	Defer Date:
	Decision : The Committee noted that this case was transferred by NC-II for further consideration in NC-I. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

19	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

20	Case No.:6/34/80-ALC2/2008	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/01248/AM09/	RLA File :04/24/040/00176/AM09/	Lic.No/Date:0410099633 31.10.2008	
	Decision : The DHI vide their U.O. No. 3(58)/08-TSW(B)/ dated 6.10.09 informed that the norms for the similar authorization No.0410093871 dt.15.2.08 has already been ratified by the NC in its meeting held on 14.10.08. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis in accordance with NC decision in authorization No.0410093871 dt.15.2.08. The Regional Authority may take necessary action accordingly.			

	Case No.:13/34/80-ALC2/2008			
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21		Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/01255/AM09/	RLA File :03/95/040/00666/AM09/	Lic.No/Date:0310492676 03.11.2008	
	Decision : The firm vide their letter dated 28th Jyly, 2009 informed that the norms for the similar authorization No 0310445426 dt. 08.10.2007 has already been ratified by the NC in its meeting No.5/09 held on 29.04.2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis in accordance with NC decision in authorization No 0310445426 dt. 08.10.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:15/34/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01257/AM09/	RLA File :03/94/040/00757/AM09/	Lic.No/Date:0310492847 04.11.2008	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

23	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	Defer Date: 08.12.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.			

24	Case No.:16/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00024/AM10/	RLA File :09/70/040/00167/AM09/	Lic.No/Date:0910036290 12.12.2008	Defer Date: 08.12.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

	Case No.:17/5/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred

25	HQ File :01/80/050/00025/AM10/	RLA File :09/70/040/00168/AM09/	Lic.No/Date:0910036289 12.12.2008	Defer Date: 08.12.2009
Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.				

26	Case No.:11/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00019/AM10/	RLA File :03/94/040/00297/AM09/	Lic.No/Date:0310499716 24.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 29.88 MT may be specified with the quantity of export product. 2. Word "relevant" may be prefixed with the description of import items at S.Nos.1, 2, 5, 6 & 12. 3. Words " SA-516, Gr. 60" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 4.148 MT inclusive of 5% wastage. 4. Words " SA-106, Gr. B" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 0.029 MT inclusive of 2 % wastage. 5. Weights of 120 Kgs. & 480 Kgs. may be added with the quantities of import items at S.Nos. 3 & 4 respectively and the same may be allowed on net to net basis. 6. Words " SB-209,Alloy 1060" may be suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 6.32 MT inclusive of 3 % wastage. 7. Words " SA-214" may be suffixed with the description of import item at Sl. No. 6 and its quantity may be allowed as 8.568 MT inclusive of 2 % wastage 8. Words "15 KW / 4 Pole" may be suffixed with the description of import item at S.No.8. 9. Import items from S.Nos. 7 to 11 may be allowed on net to net basis. 10. Quantity of import item at S.No.12 may be allowed as 0.665 MT inclusive of 2% wastage. 11. Quantity of import item at S.No.13 may be allowed as 0.182 MT. 12. Import of components may be allowed with accountability clause The Regional Authority may take necessary action accordingly.			

	Case No.:6/42/80-ALC2/2008	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT LTD,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01630/AM09/	RLA File :07/24/040/00531/AM09/	Lic.No/Date:0710062052 26.12.2008	Defer Date: 08.12.2009

27	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.		
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28	Case No.:1/42/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01625/AM09/	RLA File :05/24/040/00635/AM09/	Lic.No/Date:0510233403 29.12.2008	Defer Date: 08.12.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

29	Case No.:12/42/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01636/AM09/	RLA File :31/24/040/00243/AM09/	Lic.No/Date:3110036661 29.12.2008	Defer Date: 08.12.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

30	Case No.:3/42/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01627/AM09/	RLA File :05/24/040/00634/AM09/	Lic.No/Date:0510233408 29.12.2008	Defer Date: 27.10.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 27.10.2009.			

	Case No.:48/5/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00056/AM10/	RLA File :03/94/040/00823/AM09/	Lic.No/Date:0310500853 01.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

31	1. Net empty weights of 320 MT & 60 MT may be specified with the quantities of export products at Sl. Nos. 1 & 2 respectively.
	2. Word “relevant” may be prefixed with the description of import items at S.Nos.1 to 5, 10, 11, 15 & 16 respectively.
	3. Words “SA-179M” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 69.034 MT inclusive of 2 % wastage.
	4. Words “SA-249 M, Gr. TP-316L” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 7.145 MT inclusive of 2 % wastage.
	5. Words “SB-221 Alloy” may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied 64.122 MT inclusive of 3% wastage.
	6. Words “SA-516 M, Gr. 415 ” may be suffixed with the description of import item at Sl. No. 4 and its quantity may be allowed as applied for i.e. 68.248 MT inclusive of 5 % wastage.
	7. Words “SA-240M, Gr. 316L” may be suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as applied for i.e. 3.15 MT inclusive of 5 % wastage
	8. Words “30 KW / 4 Pole-Qty. 27 Nos. & 7.5 KW / 4 Pole-Qty. 6 Nos” may be suffixed with the description of import item at S.No.7.
	9. Import items from S.Nos.6 to9,14,18,19&22 may be allowed on net to net basis.
	10. Words “SA-106, Gr. B ” may be suffixed with the description of import item at Sl. No. 10 and its quantity may be allowed as 2.867 MT inclusive of 2 % wastage.
	11. Quantity of import item at S.No.11 may be allowed as 0.077 MT inclusive of 2% wastage
	12. Weights of 4464 Kg.& 120 Kg. may be added with the quantities of import item at S.Nos.12&13 respectively and the same may be allowed on net to net basis.
	13. Quantities of import items at Sl. Nos 15 & 16 may be allowed as 58.617 MT & 5.404 MT respectively inclusive of 2 % wastage
	14. Quantity of import item at S.No.17 & 20 may be allowed as applied for i.e. 1575 Litres & 1823.85 Litres respectively.
	15. Quantity of import item at S.No.21 may be allowed as 2.865 MT.
	16. Import of components may be allowed with accountability clause
The Regional Authority may take necessary action accordingly.	

32	Case No.:24/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00032/AM10/	RLA File :04/24/040/00222/AM09/	Lic.No/Date:0410101397 02.01.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

33	Case No.:29/42/80-ALC2/2008	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01653/AM09/	RLA File :31/24/040/00248/AM09/	Lic.No/Date:3110036856 02.01.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be			

rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009:-

1. Information in respect of Sl No. 5 & 9 of Standard Deficiency Format.
2. Information in respect of Sl No. 11 of Standard Deficiency Format in respect of import items at Sl Nos. 40 to 48 & 56 to 61.
3. Use of import items at Sl. Nos 160 to 168.

34	Case No.:37/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00045/AM10/	RLA File :03/94/040/00881/AM09/	Lic.No/Date:0310501215 05.01.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 114 MT may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as applied for i.e. 100820.51 Kgs. inclusive of 0.82 % wastage. 3. Word “relevant” may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 8156.03 Kgs. 4. Quantity of import item at S.No.3 may be allowed as applied for i.e. 6000000 Nos. on net to net basis. The Regional Authority may take necessary action accordingly.			

35

Case No.:49/5/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
HQ File :01/80/050/00057/AM10/	RLA File :03/94/040/00923/AM09/	Lic.No/Date:0310501152 05.01.2009	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
1. Description, quantity & Net Weight of export product may be specified as under;			
Description		Quantity (in Nos.)	Net Weight (in Kgs.)
Components of Plate Heat Exchanger Plates			
SS316, Heat Transfer Plates			
Model VT 04-0.6 MM		11421 Nos.	
Model VT 10-0.6 MM		13895 Nos.	
Model VT 50-0.6 MM		6692 Nos.	
Model VT 40-0.6 MM		6694 Nos	
Total		38702Nos.	39595 Kgs.

2. Description of import item may be modified as “Cold Rolled Stainless Steel Coil Type SS316, 0.6 MM thick” and its quantity may be allowed as 42060 Kgs. inclusive of 7.5 % wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

36	Case No.:43/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

37	Case No.:38/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00046/AM10/	RLA File :03/94/040/00941/AM09/	Lic.No/Date:0310503031 19.01.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 6.2 MT, 17.5 MT, 18 MT, 17.86 MT, 22.5 MT, 26.5 MT, 28.3 MT, 26.2 MT, 27 MT, 36 MT, 36 MT, 11.9 MT, 2.6 MT, 11 MT, 3.68 MT, 14.8 MT, 18.93 MT, 25.25 MT, 19.5 MT & 25.25 MT may be added with the quantities of export products from S.Nos. 1 to 20 respectively . 2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2, 3, 6 , 7, & 19. 3. Quantity of import item at Sl. No.1 may be allowed as 67880 Kgs. inclusive of 26.8 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 16352 Kgs. inclusive of 4.3 % wastage. 5. Quantity of import item at Sl. No.3 may be allowed as 79929 Kgs. inclusive of 5% wastage.. 6. Weights of 17291 Kgs. and 39451 Kgs. may be added with the quantities of import items at S.Nos. 4 & 5 respectively and the same may be allowed on net to net basis. 7. Quantity of import item at Sl. No. 6 may be allowed as 76036 mtrs.(92600 Kgs.) inclusive of wastage of 2 %. 8. Quantity of import item at Sl. No. 7 may be allowed as 35247 mtrs.(28432 Kgs.) inclusive of wastage of 2 %. 9. Import items from S.No.8 to 11 & 18 may be allowed on net to net basis. 10. Quantities of import items at S.Nos. 12, 13 & 14 may be allowed as 1950 Kgs. each. 11. Quantities of import items at S.Nos.15, 16 & 17 may be allowed as 780 Kgs., 3426 & 3426 Kgs respectively. 12. Quantity of import item at S.No. 19 may be allowed as 46.72 Mtrs. (1843 Kgs.) inclusive of wastage of 2 % 13. Import of components may be allowed with accountability clause			

The Regional Authority may take necessary action accordingly.

38	Case No.:23/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00031/AM10/	RLA File :04/24/040/00232/AM09/	Lic.No/Date:0410101778 22.01.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

39	Case No.:25/5/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00033/AM10/	RLA File :04/24/040/00236/AM09/	Lic.No/Date:0410101783 22.01.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

40	Case No.:50/5/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00058/AM10/	RLA File :03/94/040/00971/AM09/	Lic.No/Date:0310504031 28.01.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

41	Case No.:12/5/80-ALC2/2009	Party Name:AYTIDA TOOLS PVT.LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00020/AM10/	RLA File :03/94/040/00984/AM09/	Lic.No/Date:0310506554 10.02.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm after taking clue from SION at C-1805. The Regional Authority may take necessary action accordingly.			

42	Case No.:35/21/80-ALC2/2009	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00317/AM10/	RLA File :04/24/040/00254/AM09/	Lic.No/Date:0410102257 11.02.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

43	Case No.:1/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01799/AM09/	RLA File :04/24/040/00263/AM09/	Lic.No/Date:0410102464 19.02.2009	Defer Date: 08.12.2009
	Decision : The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing in those cases to be held on 03.11.2009. The case may be re-listed on 08.12.2009.			

44	Case No.:3/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01801/AM09/	RLA File :04/24/040/00260/AM09/	Lic.No/Date:0410102466 19.02.2009	Defer Date: 08.12.2009
	Decision : The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing in those cases to be held on 03.11.2009. The case may be re-listed on 08.12.2009.			

45	Case No.:8/50/80-ALC2/2008	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/01806/AM09/	RLA File :05/24/040/00730/AM09/	Lic.No/Date:0510236942 23.02.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Weight of 10.30 gm. each may be mentioned in the export product. 2. Quantity of import items may be allowed as applied for by the firm with nil wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:10/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,		
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46			Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01808/AM09/	RLA File :07/24/040/00601/AM09/	Lic.No/Date:0710063214 24.02.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009:- 1. Basis for usage of input raw material blanks size supported by outer dimensions of the corresponding export product, export product wise. 2. Cutting allowance and any other allowance / wastage, export product wise.			

47	Case No.:12/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01810/AM09/	RLA File :07/24/040/00630/AM09/	Lic.No/Date:0710063217 24.02.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009:- 1. Basis for usage of input raw material blanks size supported by outer dimensions of the corresponding export product, export product wise. 2. Cutting allowance and any other allowance / wastage, export product wise.			

48	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 08.12.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:- 1. Input Weight of each casting/ forging and corresponding finished weight. 2.. Use of each component proposed for import in the manufacture of export product 3. Length and weight of different types of pipes proposed for import. (item wise separately) 4. Serial no 4,5,6 ,9 & 11 of SDL export product wise. 5. Finished weight and gross weight of item no 70 of import. (Tube Sheet)			

	Case No.:16/50/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred

49	HQ File :01/80/050/01814/AM09/	RLA File :31/24/040/00315/AM09/	Lic.No/Date:3110037452 24.02.2009	Defer Date: 08.12.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:- 1. Information in respect of Sl.No.5,6,8,9 & 11 of the Standard Deficiency Format. 2. Break up of welding consumables in to wire, flux etc. and justification of quantity of import.			

50	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 08.12.2009
	Decision : The Committee noted that case was re-opened as firm's application has been received from RA and considered during the previous meeting dated 6.6.09. The case was again attached in the agenda due to technical error in the Online System. Accordingly, the Committee decided to re-list the case on due date i.e. 08.12.2009.			

51	Case No.:22/50/80-ALC2/2008	Party Name:WPIL LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case rejected
	HQ File :01/80/050/01820/AM09/	RLA File :02/24/040/00274/AM09/	Lic.No/Date:0210123758 27.02.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

52	Case No.:14/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00022/AM10/	RLA File :07/24/040/00644/AM09/	Lic.No/Date:0710063398 03.03.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009:- 1. Basis for usage of input raw material blanks size supported by outer dimensions of the corresponding export product, export product wise. 2. Cutting allowance and any other allowance / wastage, export product wise.			

53	Case No.:28/5/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case rejected
	HQ File :01/80/050/00036/AM10/	RLA File :07/24/040/00658/AM09/	Lic.No/Date:0710063658 17.03.2009	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

54	Case No.:14/21/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00296/AM10/	RLA File :09/70/040/00250/AM09/	Lic.No/Date:0910037551 26.03.2009	Defer Date: 08.12.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

55	Case No.:15/21/80-ALC2/2009	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00297/AM10/	RLA File :09/70/040/00207/AM09/	Lic.No/Date:0910037584 31.03.2009	Defer Date: 08.12.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

56	Case No.:3/2/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Withdrawn
	HQ File :01/81/050/00003/AM10/	RLA File :03/95/040/00838/AM09/	Lic.No/Date:0310514057 1.04.2009	
	Decision : The Committee noted that the subject case pertains to NC-II and got attached to the online agenda of NC-I due to technical error. Accordingly, the Committee decided to withdraw the case from the agenda.			

	Case No.:3/2/85-ALC3/2009	Party Name:SAI KALA POWER PVT.LTD,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
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57	HQ File :01/85/050/00003/AM10/	RLA File :07/24/040/00656/AM09/	Lic.No/Date:0710064045 06.04.2009	Defer Date: 08.12.2009
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 27.11.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 08.12.2009.			

58	Case No.:4/5/80-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00012/AM10/	RLA File :06/24/040/00002/AM10/	Lic.No/Date:0610015395 17.04.2009	Defer Date: 08.12.2009
	Decision : The Committee noted that in other case the firm has represented to allow the higher wastage as has been allowed earlier. The representative of DC(MSME) has given written recommendation with less wastage. The Committee accordingly decided to constitute a sub-Committee consisting of following officers to visit the factory and to recommend about the wastage involved in the manufacturing process:- 1. Shri K.K. Funda, Asstt. Director DC(MSME) 2. Shri S.K. Jain, DO, DIPP; 3. Shri Krishan Kumar, Dy.DGFT The case may be re-listed on 08.12.2009.			

59	Case No.:5/5/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00013/AM10/	RLA File :31/24/040/00013/AM10/	Lic.No/Date:3110038142 17.04.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

60	Case No.:33/5/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00041/AM10/	RLA File :03/95/040/00951/AM09/	Lic.No/Date:0310516930 24.04.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 27.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

61	Case No.:34/5/80-ALC2/2009	Party Name:MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00042/AM10/	RLA File :04/24/040/00313/AM09/	Lic.No/Date:0410104216 24.04.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

62	Case No.:35/5/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00043/AM10/	RLA File :03/95/040/01050/AM09/	Lic.No/Date:0310517241 24.04.2009	Defer Date: 08.12.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

63	Case No.:53/5/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Closed
	HQ File :01/80/050/00061/AM10/	RLA File :31/21/040/00021/AM10/	Lic.No/Date:3110038260 28.04.2009	
	Decision : The Committee noted that firm vide their letter dt. 24.11.09 informed the subject advance authorization has been surrendered by them and RA has cancelled the same. The Committee accordingly decided to close the case on the part of NC without any examination.			

64	Case No.:56/5/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00064/AM10/	RLA File :05/24/040/00041/AM10/	Lic.No/Date:0510240558 29.04.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

65	Case No.:57/5/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00065/AM10/	RLA File :31/24/040/00320/AM09/	Lic.No/Date:3110038290 30.04.2009	Defer Date: 08.12.2009

Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.

66	Case No.:58/5/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Closed
	HQ File :01/80/050/00066/AM10/	RLA File :07/24/040/00021/AM10/	Lic.No/Date:0710064445 30.04.2009	
	Decision : The Committee noted that RA vide their letter issued from F. No. 07/24/040/00021/AM10/ and received on 21.08.2009 informed that subject advance authorization has been issued on net-to-net basis as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

67	Case No.:59/5/80-ALC2/2009	Party Name:VA TECH WABAG LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00067/AM10/	RLA File :04/24/040/00020/AM10/	Lic.No/Date:0410104336 30.04.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 27.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

68	Case No.:16/13/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00161/AM10/	RLA File :31/24/040/00009/AM10/	Lic.No/Date:3110038385 12.05.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 27.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

	Case No.:15/13/80-ALC2/2009	Party Name:OMNI LENS PVT. LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00160/AM10/	RLA File :08/24/040/00024/AM10/	Lic.No/Date:0810080119 21.05.2009	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No. 30(30)/2008-ME dated 1.9.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-			

69	Sl.No.	Item of Import	Wastage recommended
	01.	Hydrophilic Acrylic Buttons (13.7 mm dia and 3 mm thickness)	5%
	02.	Pouches	0.4%
	03	Relevant Lens Holder	0.4%
	04.	Misc items like optical wax, Polishing powder, Lint free towels, inserts, lathe tools milling tools etc.	4% of FOB value
The Regional Authority may take necessary action accordingly.			

70	Case No.:1/21/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00283/AM10/	RLA File :03/95/040/00129/AM10/	Lic.No/Date:0310523252 09.06.2009	Defer Date: 08.12.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

71	Case No.:2/13/80-ALC2/2009	Party Name:SOUTHERN LUBRICATION (P) LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00147/AM10/	RLA File :07/24/040/00089/AM10/	Lic.No/Date:0710065345 11.06.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 27.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

72	Case No.:4/13/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00149/AM10/	RLA File :02/24/040/00043/AM10/	Lic.No/Date:0210127645 12.06.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

73	Case No.:9/13/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00154/AM10/	RLA File :05/24/040/00137/AM10/	Lic.No/Date:0510243667 15.06.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 18054 Kgs. may be specified with the quantity of export product. 2. Weight of 3426 Kgs. may be specified with the quantity of import item at S.No.1 and the same may be allowed as applied for on net to net basis with accountability clause. 3. Import item at Sl. No.2 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

74	Case No.:12/13/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00157/AM10/	RLA File :05/24/040/00151/AM10/	Lic.No/Date:0510243873 17.06.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

75	Case No.:13/13/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00158/AM10/	RLA File :07/24/040/00101/AM10/	Lic.No/Date:0710065424 17.06.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

76	Case No.:3/21/80-ALC2/2009	Party Name:TRANter INDIA PRIVATE LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00285/AM10/	RLA File :31/24/040/00042/AM10/	Lic.No/Date:3110038873 17.06.2009	Defer Date: 08.12.2009
	Decision :On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:- 1. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise.			

77	Case No.:25/13/80-ALC2/2009	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00170/AM10/	RLA File :03/95/040/00052/AM10/	Lic.No/Date:0310525689 24.06.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

78	Case No.:29/21/80-ALC2/2009	Party Name:MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00311/AM10/	RLA File :31/24/040/00016/AM10/	Lic.No/Date:3110039048 01.07.2009	Defer Date: 08.12.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:- 1. Use of item no. 10 to 12 of import. 2. Justification of quantity of import of item no. 10 to 12.			

79	Case No.:8/21/80-ALC2/2009	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00290/AM10/	RLA File :04/24/040/00099/AM10/	Lic.No/Date:0410106653 05.08.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

80	Case No.:9/21/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00291/AM10/	RLA File :53/24/040/00005/AM10/	Lic.No/Date:5310008892 06.08.2009	
	Decision :The C&PC vide their OM No. 46011/21/2009-PC.II dated 25.9.09 informed that they had earlier given their recommendations in similar cases of the applicant firm vide their O.M. of even no. dt. 12.05.2009. The Committee deliberated upon the comments of C&PC decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item Nos.1,3,4,9 & 10 may be allowed on net-to-net basis.			

2. Quantity of rest of the import items may be allowed as per written comments of C&PC as under:-
- (i) Quantity of import item no. 2 i.e. “relevant evident paper” may be allowed with 5% wastage.
 - (ii) Quantity of Luer Adaptor (item No.5), Oxygen Absorber (item No.6), Stamping Foil Tape (27mm width) (item No.7), Thermal Transfer Ribbon (110 mm width) (item No.8) may be allowed with 1% wastage.

The Regional Authority may take necessary action accordingly.

81	Case No.:10/21/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00292/AM10/	RLA File :05/24/040/00281/AM10/	Lic.No/Date:0510247351 07.08.2009	Defer Date: 08.12.2009
	Decision : The representative of the DHI informed the Committee that they received the firm’s reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

82	Case No.:11/21/80-ALC2/2009	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00293/AM10/	RLA File :61/24/040/00021/AM10/	Lic.No/Date:6110000336 10.08.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm’s application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm’s application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

83	Case No.:13/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00295/AM10/	RLA File :05/24/040/00257/AM10/	Lic.No/Date:0510247447 10.08.2009	Defer Date: 08.12.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

84	Case No.:16/21/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00298/AM10/	RLA File :05/24/040/00261/AM10/	Lic.No/Date:0510247528 11.08.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

85	Case No.:17/21/80-ALC2/2009	Party Name:MILINDIA LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00299/AM10/	RLA File :05/24/040/00191/AM10/	Lic.No/Date:0510247533 11.08.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.			

86	Case No.:18/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00300/AM10/	RLA File :09/24/040/00179/AM10/	Lic.No/Date:0910038908 12.08.2009	Defer Date: 08.12.2009
	Decision :The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing in those cases to be held on 03.11.2009. The case may be re-listed on 08.12.2009.			

87	Case No.:19/21/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00301/AM10/	RLA File :09/24/040/00180/AM10/	Lic.No/Date:0910038899 12.08.2009	Defer Date: 08.12.2009
	Decision : The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing in those cases to be held on 03.11.2009. The case may be re-listed on 08.12.2009.			

88	Case No.:20/21/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00302/AM10/	RLA File :03/94/040/00234/AM10/	Lic.No/Date:0310533508 12.08.2009	Defer Date: 08.12.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

	Case No.:21/21/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,		
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89			Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00303/AM10/	RLA File :03/94/040/00311/AM10/	Lic.No/Date:0310533524 12.08.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 228 MT may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 201641.03 Kgs. inclusive of 0.82 % wastage. 3. Word “relevant” may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 16312.06 Kgs. 4. Quantity of import item at S.No.3 may be allowed as applied for i.e. 12000000 Nos. on net to net basis. The Regional Authority may take necessary action accordingly.			

90	Case No.:24/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00306/AM10/	RLA File :05/23/040/00009/AM10/	Lic.No/Date:0510247596 12.08.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm’s application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm’s application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

91	Case No.:23/21/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm’s application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm’s application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

92	Case No.:25/21/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00307/AM10/	RLA File :05/23/040/00012/AM10/	Lic.No/Date:0510247598 13.08.2009	Defer Date: 08.12.2009

Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.

93	Case No.:26/21/80-ALC2/2009	Party Name:DICKINSON FOWLER LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00308/AM10/	RLA File :07/24/040/00188/AM10/	Lic.No/Date:0710066532 18.08.2009	Defer Date: 08.12.2009
	Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.			

94	Case No.:31/21/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00313/AM10/	RLA File :31/21/040/00149/AM10/	Lic.No/Date:3110039592 18.08.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

95	Case No.:37/21/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case Deferred
	HQ File :01/80/050/00319/AM10/	RLA File :61/24/040/00020/AM10/	Lic.No/Date:6110000343 19.08.2009	Defer Date: 08.12.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 08.12.2009.			

96	Case No.:38/21/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
	HQ File :01/80/050/00320/AM10/	RLA File :04/24/040/00082/AM10/	Lic.No/Date:0410107040 19.08.2009	
	Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm. The Regional Authority may take necessary action accordingly.			

Case No.:40/21/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:28/80-ALC2/2009 13.10.2009	Status:Case approved
HQ File :01/80/050/00322/AM10/	RLA File :03/94/040/00427/AM10/	Lic.No/Date:0310534302 19.08.2009	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Description, quantity and net weight of export products may be specified as under:

Sl.No	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressors		
	Model: 15T2	75	17.85
	Model: 231	25	1.4
	Model: 2340	1000	50
	Model: 2475	2000	134
	Model: 2545	325	33.8
	Model: 2545CR	150	15.15
	Model: 7100	250	44.5
	Model: 3000	75	19.5
	Model:, 7T2	15	2.64
	Model: 7T4	15	2.58
	Model: SS3	2000	46
	Model: SS5	750	37.5
	Model: SS10	50	3.45
	Model: TS5	900	44.1
	Total	7630	452.47 MT
2.	Vacuum Pumps		
	Model: V235	15	1.845

- Quantities of import items from Sl. No 1 to 22, 24 to 43 & 47 to 56 may be allowed on net to net basis with accountability clause.
- Quantities of Gasket material/ sheet at Sl No. 23, 45& 46 of the list of imported items may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.
- Quantities of Aluminium Ingot and Aluminium Alloy Ingot at import items Sl. No. 44 & 57 respectively may be allowed as 1.02 Kgs./ Kg. content in the export product

The Regional Authority may take necessary action accordingly.

S.No.116

Case No. A/R. 43	M/s. Alstom Power	HQ F.No.01/80/50/1285/ AM07/DES.I	
Meeting No. 28/10	System Hydro; India	RA.F.No.03/94/40/1185/AM07	Lic.No.0310417512
Date: 13.10.2009	Mumbai	Revision of norms.	Date 25.01.2007

The representative of the DHI present in the meeting recommended the case on repeat basis as per norms of advance authorization No. 0310434375 dated 28.06.2007 ratified in Norms Committee Meeting No. 08/10 dated 26.05.2009. The Committee, after deliberating upon the case, decided to apply the same norms earlier ratified by the Norms Committee in its Meeting No. 08/10 dated 26.05.2009 for advance authorization No. 0310434375 dated 28.06.2007 in the subject advance authorization also. Copy of DHI U.O. No. 3(82)/09-TSW(B)/226 dt. 12.05.2009 vide which comments were furnished for advance authorization No. 0310434375 dated 28.06.2007 may also be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No.117

Case No. A/R. 45	M/s. Saraswati Industrial	HQ F.No.01/81/50/344/AM08/DES.I	
Meeting No. 28/10	Syndicate Ltd.	RA.F.No.05/24/40/539/AM08	Lic.No.0510210113
Date: 13.10.2009		Ratification of norms.	Date 05.10.2007

The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B)/377 dated 5.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. The firm had applied import of raw material and components for manufacture and export of 630 ton Mechanical Press. The export weight of 137.969MT may be incorporated in the licence.
2. Net weight of item no 1 is 87.96 MT. Considering the type and process of manufacture, the firm's requirement comes to 92.4 MT inclusive of 5% wastage.
3. Item no 2 may be allowed at 6.51 MT with out any wastage.
4. The firm has stated that they will not import item no 27 and 31 and the same hence be deleted.
5. The placement of item no 34 is not available. Hence the same may be deleted.
6. All other items may be allowed under GN-4 on net to net basis.

The Regional Authority may take necessary action accordingly.

S.No.118

Case No. A/R. 47	M/s. Boysen India, Noida	HQ F.No.01/80/162/348/AM08/DES.I	
Meeting No. 28/10		RA.F.No.05/24/40/539/AM08	Lic.No.0510204085
Date: 13.10.2009		Ratification of norms.	date 25.05.2007

The DHI furnished written comments in this case vide their U.O. No. 3(67)/07-TSW(B)/348 dated 7.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. The description of export and their quantity (Both in number and weight) may be amended as under as informed by the firm in their letter dt. 12-02-09 :-

Sl no	Export item	Quantity in No	Weight per pc in	Total Quantity
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			kg	in kg
1	inner pipe left part no 35.4-05731.54	26390	0.325	8576.8
2	inner pipe left part no 35.4-05338.50	2130	0.315	671
3	inner pipe right part no 35.4-05731.53	28520	0.345	9839.4
	Total weight			19087.2

2. Since, the firm is importing pipes as cut to sizes, the quantity of import item no. 1 i.e. welded SS tubes may be allowed as 19470 kg with 2% wastage.
3. Since, the firm has not mentioned any export item to be manufactured out of import item no. 2 i.e. Steel coil, the same may be deleted.
4. Since the quantity of import and export are amended drastically, RA may ensure the required value addition as per policy.

The Regional Authority may take necessary action accordingly.

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S.No.119

Case No. A/R. 51	M/s. Imperial Inds. Ltd; ,	HQ F.No.01/80/50/361/AM07/DES.I	
Meeting No. 28/10	New Delhi	RA.F.No	Lic.No.0510185517
Date: 13.10.2009		Ratification of norms.	dt.29.0.2006

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.

S.No.120

Case No. A/R. 56	M/s. BPL FTA Energies	HQ F.No.01/80/162/764/AM08/DES.I	
Meeting No. 28/10	P. Ltd, Chennai	RA.F.No 04/24/40/139/AM08.	Lic.No.0410090354
Date: 13.10.2009		Ratification of norms.	Dt.27.07.2007

The Committee noted that firm has represented to increase the quantities of import items at Sl. No. 6 & 8 under the subject advance authorization. The Committee decided to reject the firm's representation for increase in the quantities of these inputs because of following reasons:

1. Quantity of import item at Sl. No. 6 namely PET/PVC Label has been allowed on net to net basis in line with SION at Sl. No. C-1707 for the similar export product.
2. Quantity of import item at Sl. No. 8 namely NPS Coil for CAN /CAP has been allowed inclusive of 2 % wastage as claimed by the firm in their application at Appendix-11A

The RLA may take necessary action accordingly.

S.No.121

Case No. A/R. 58	M/s. IDMC,. Vthal	HQ F.No.01/80/50/20/AM07/DES.I	
Meeting No. 28/10		RA F.No 34/24/40/299/AM06	Lic.No34 10058285
Date: 13.10.2009		Ratification of norms	Dt.06.04.2006

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 27.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.12.2009.

S.No.122

Case No. A/R-08	M/s. Alstom Project India Ltd.	F.No. 01/80/50/458/AM08/DES.I	Lic.No. & Date
Meeting No. 28/10		RA F.No.03/94/040/610/AM08	0310443939
Date: 13.10.2009		Amendment in norms	Dt. 21.09.2007

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.

S.No.123

Case No. A/R-09	M/s. Rochem Separation Systems (India) P. Ltd.	F.No. 01/81/50/560/AM06/DES.I	Lic.No. & Date
Meeting No. 28/10		RA F.No.03/95/040/769/AM06	0310349109
Date: 13.10.2009		Ratification of norms	27.09.2005

The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009:-

1. Net weight of component/ item to be manufactured from import items at Sl. Nos. 18 & 20 supported by the details/drawing of the component, alongwith quantities thereof used in the export product supported by documentary evidence..
2. Net weight of Flange to be manufactured from. import item at Sl. No. 19 supported by the details/drawing of the component alongwith quantities thereof used in the export product supported by documentary evidence

S.No.124

Case No. A/R-10	M/s.Filter Manufacturing India P. Ltd.	F.No. 01/80/50/381/AM06/DES.I	Lic.No. & Date
Meeting No. 28/10		R.A.F.No.02/24/040/0054/AM06	0210079402
Date: 13.10.2009		Ratification of norms	22.06.2005

The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009.

S.No.125

Case No. A/R-12	M/s.Ingersoll Rand India	F.No. 01/80/162/687/AM09/DES.I	Lic.No. & Date
Meeting No. 28/10	Ltd;	R.A.F.No.03/24/040/00926/AM02	0310109409
Date: 13.10.2009		Ratification of norms	07.11.2001

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

3. Description, quantity and net weight of export products may be specified as under:-

Sl.No	Description	Quantity (in Nos.)	Net export weight (MT)
1	Air Compressors		
	Model: 15T	150	36.3
	Model: 15T2	50	11.9
	Model: 231	125	6.875
	Model: 2340	500	24.75
	Model: 2475	5000	330
	Model: 2545	2000	206
	Model: 2545CR	350	35.35
	Model: 7100	800	141.6
	Model: 3000	600	153.6
	Model:, 7T2	15	2.58
	Model: SS3	4500	112.5
	Model: SS1	500	8.5
2.	Vacuum Pumps		
	Model: V235	25	1.45
	Model: 7V	20	3.5
	Model: 15V	10	2.37
Total:		14645	1077.275

- Quantities of import items from Sl. No 1 to 15,18 & 20 to 36 may be allowed on net to net basis with accountability clause.
- Quantity of at import item Sl. No16 (B-295 Aluminium Alloy) may be allowed as 1.02 Kgs./ Kg. content in the export product
- Quantity of at import item Sl. No17 (Copper tubes) may be allowed on net to net basis as applied for by the firm
- Quantity of import item at Sl. No. 19 (Non-asbesotos Gasket material/ sheet)may be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.

The Regional Authority may take necessary action accordingly.

Case No. A/R-12	M/s. Saraswati Industrial	F.No. 01/81/50/202/AM06/DES.II/DES.I	Lic.No. & Date
Meeting No. 28/10	Syndicate Ltd.	R.A.F.No.05/24/040/0160/AM06	0510159271
Date: 13.10.2009		Ratification of norms	Dt.06.06.2005

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 27.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 08.12.2009.

S.No.127

Case No. A/R. -38	M/s. Finolex Cables Ltd.,	HQ F.No.01/80/50/01231/ AM07/DES.I	Lic.No. & Date
Meeting No. 28/10	Pune	RA.F.No.31/24/040/00296/AM07	Lic.No.3110027920
Date: 13.10.2009		Ratification of norms.	dt.23.01.2007

The request of the firm for pro-rata enhancement in terms of quantity and value under the subject advance authorization was considered by the NC. The RA has expressed their helplessness to calculate the quantity of imported inputs against the individual export items to do the enhancement in the absence of base calculation sheet (i.e. their input output calculation) for individual export item (kg./km.). DOT forwarded the base calculation sheet for individual item vide their U.O. No. 15-04/2007-IP dated 16.9.09. The Committee, after deliberating upon the case, decided to forward the calculation sheet received from DOT to RA for necessary action. Committee also decided to endorse the NC decision alongwith calculation sheet to DOT for their information.

The Regional Authority may take necessary action accordingly.

S.No.128

Case No. A/R. -40	M/s. Multitex Filtration Engineers Ltd.,	HQ F.No.01/80/50/00800/ AM06/DES.I	Lic.No. & Date
Meeting No. 28/10		RA.F.No.05/24/040/00408/AM06	Lic.No.0510166844
Date: 13.10.2009		Ratification of norms.	dt.20.09.2005

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009:-

1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.

S.No.129

Case No. A/R. -42	M/s. Larson & Toubro	HQ F.No.01/80/50/01106/ AM08/DES.I	Lic.No. & Date
Meeting No. 28/10	Ltd.,	RA.F.No.03/95/040/01070/AM08	Lic.No.0310461144
Date: 13.10.2009		Ratification of norms.	dt.14.02.2008

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

S.No.130

Case No. A/R. -44	M/s. Aseem Technologies Pvt. Ltd., Indore	HQ F.No.01/80/50/00428/ AM09/DES.I	Lic.No. & Date
Meeting No. 28/10		RA.F.No.11/24/040/00008/AM09	Lic.No.1110017303
Date: 13.10.2009		Ratification of norms.	dt.30.05.2008

The representative of the firm Shri V.S. Modi, MD appeared before the Committee for personal hearing. He showed sample of the export product and also emphasized that the wastage claimed by them is the minimum actual wastage and the same may be allowed to them.

It was explained by the representative of DIPP to Sh Modi that they have been allowed wastage based on the data/details furnished by them and only a recovery of 50 % has been taken on the recoverable copper scrap in line with their all other cases. Sh. Modi was satisfied with the calculations. However, Sh Modi informed that the weight of export product indicated by them is the weight of copper content in the export product and not its total weight after including weight of other indigenous inputs like rings. After discussions with firm's representative it was decided to amend the export weight as "44.04 MT containing 42.5 MT of Copper" and accordingly to modify the quantity of import item as 46.75 MT inclusive of 10 % wastage inclusive after taking 50% recovery. **Sh. Modi also wanted that model numbers of export product may not be indicated in ratified norms. NC did not find justification in this proposal and decided that the firm may furnish complete details of all models exported under this authorization with detailed justification for the proposal. Thereafter matter could be considered. The case is closed on the part of NC**

The Regional Authority may take necessary action accordingly.

S.No.131

Case No. A/R. -45	M/s. Cartoon Sanitation Pvt. Ltd., Mathura (UP)	HQ F.No.01/80/50/00288/ AM09/DES.I	Lic.No. & Date
Meeting No. 28/10		RA.F.No.06/24/040/00003/AM09	Lic.No.0610013314
Date: 13.10.2009		revision of norms.	dt30.04.2008

The Committee noted that in other case the firm has represented to allow the higher wastage as has been allowed earlier. The representative of DC(MSME) has given written recommendation with less wastage. The Committee accordingly decided to constitute a sub-Committee consisting of following officers to visit the factory and **to recommend about the** wastage involved in the manufacturing process:-

1. Shri K.K. Funda, Asstt. Director DC(MSME)
2. Shri S.K. Jain, DO, DIPP;
3. Shri Krishan Kumar, Dy.DGFT

The case may be re-listed on 08.12.2009.

S.No.132

Case No. A/R. -46	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQ F.No.01/80/162/01436/ AM09/DES.I	Lic.No. & Date
Meeting No. 28/10		RA.F.No.09/24/040/00556/AM07	Lic.No.0910030003
Date: 13.10.2009		Ratification of norms.	dt.16.04.2007

The DHI vide their U.O.NO.3(73)/2007/TSW(B) dated 2.9.09 informed that the firm has furnished incomplete reply vide their letter of 11-02-09 in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 08.12.2009:-

1. The export product in the application consists of number of items like steam turbine, generator, LP heater, condenser etc where as in reply the firm has mentioned only two i.e steam turbine and generator which needs clarification.
2. The firm may be asked to submit import required export product wise.
3. SDL 4,5 &11 export product wise for raw material.
4. Weight of turbine and generator in two annexures submitted by the firm do not match which needs clarification.

S.No.133

Case No. A/R. -51	M/s. Lion Holding P. Ltd.,	HQ F.No.01/80/50/00394/ AM09/DES.I	Lic.No. & Date
Meeting No. 28/10		RA.F.No.05/24/042/00923/AM08	Lic.No.0510217692
Date: 13.10.2009		Revision of norms.	dt.11.03.2008

The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for on net-to-net basis.

The Regional Authority may take necessary action accordingly.

S.No.134

Case No. A/R. -53	M/s. Tractors and Farm Equipment Ltd.,	HQF.No.01/81/50/00930/ AM05/DES.II	Lic.No. & Date
Meeting No. 28/10		RA.F.No.07/24/040/00211/AM05	Lic.No.0710035163
Date: 13.10.2009		Ratification of norms.	dt.03.01.2005

The Committee noted that no justification for higher quantity of import item has been given in the firm's representation in support of their request. Accordingly, the Committee decided to reject the firm's request for higher quantity of inputs.

The Regional Authority may take necessary action accordingly.

S.No.135

Case No. A/R. -55	M/s. Multitex Filtration Engineers Ltd.	HQF.No.01/80/50/01247/ AM06/DES.I	Lic.No. & Date
Meeting No. 28/10		RA.F.No.05/24/040/00334/AM06	Lic.No.0510172924
Date: 13.10.2009		Ratification of norms.	dt.26.12.2005

The Committee noted that firm has requested to correct the description of export item at Sl.No. 2 as requested by them before ratification of norms by the NC. The representative of DIPP present in the meeting recommended the desired amendment. The Committee, accordingly decided to amend the description of export item under the subject authorization as under without any change in the norms ratified earlier by the NC:-

“12 inch X 16 inch Injection Launcher and Receiver for Arab-D, L/R Station”.

The Regional Authority may take necessary action accordingly.

S.No.136

Case No. A/R. -56	M/s. Dresser – Rand India Pvt. Ltd., Mumbai.	HQF.No.01/80/50/00672/ AM06/DES.I	Lic.No. & Date
Meeting No. 28/10		RA.F.No.03/94/040/00539/AM06	Lic.No.0310344783
Date: 13.10.2009		Ratification of norms.	dt.26.05.2005

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.12.2009: -

1. Information in respect of Sl.No. 3,5,9 & 11 of the Standard Deficiency Format.

S.No.38

Case No. C-01	M/s. Godrej & Boyce Mfg. Co.Ltd;	F.No. 01/80/162/556/AM09/DES.I	Lic.No. & Date
Meeting No. 28/10		Modification of SION	
Date: 13.10.2009			

The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

S.No.39

Case No. C - 11	M/s. M.K. Precision Metal Parts P. Ltd.,	HQF.No.01/80/162/00798/ AM09/DES.I	
Meeting No. 28/10		Fixation of norms (SION)	
Date: 13.10.2009			

The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

S.No.40

Case No. C - 12	Confederation of Indian Industry, New Delhi -M/s. Ambica Steels Ltd., Sahibabad, Ghaziabad	F.No.01/80/162/00527/AM10/DES-I	
Meeting No. 28/10		Streamlining the DEPB benefits on auto spare parts	
Date: 13.10.2009			

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 08.12.2009.

S.No.41

Case No. C-07	M/s. Pararpur Cooling Towers Ltd.,	HQ F.No.01/80/162/351/AM10/DES.I	
Meeting No. 28/10			
Date: 13.10.2009		Modification of SION	

The Committee noted that the firm has requested that import of FIR Lumber may also be allowed in addition to Pine Lumber as input at Sl.No.6 of SION C -1708 of engineering products as the same can also be used in the manufacture of Cooling Tower. In support of the request they have also enclosed a copy of IS Standard, IS 2372:2004. As FIR Lumber is also suitable for Cooling Tower, DIPP vide their U.O.No.7/154/09-TSW dated 17.07.09 recommended inclusion of this item as input at S.No.6 under SION C -1708. The Committee accordingly, decided to **recommend modification** of the SION C -1708 as under:

SION	Export item	Quantity	Import items	Quantity
C-1708	Cooling Tower Complete including in completely knocked down condition, with or without accessories and other parts	1 No. (weight alongwith contents of various input to be indicated)	1 to 5 miscellaneous inputs (no change)	
			6. Plywood / Pine Lumber / FIR Lumber	1.05 cub. meter/ cub. meter content in the export product
			7 to 11 miscellaneous inputs (no change)	

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman

